

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:589
ANSWERED ON:23.07.2015
Voting by Overseas Electors
Antony Shri Anto

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has finalised the alternative options of voting by the overseas Indian electors;
- (b) if so, the details thereof; and
- (c) the time by which it is likely to be implemented/notified?

Answer

ANSWER

MINISTER OF LAW AND JUSTICE
(SHRI D.V. SADANANDA GOWDA)

(a) and (b): The Government is considering to allow the alternative options of voting to overseas electors in the form of (i) 'e-Postal Ballot System' which envisages making available blank postal ballot electronically to the NRI Voters and thereafter return of the same by normal post and (ii) 'proxy voting' which would allow such voters to appoint a proxy after following certain formalities and exercise his franchise through the medium of the proxy so appointed.

(c): Since the proposal of amendment of the Representation of the People Act, 1950 and 1951 require consideration and approval of both the Houses of the Parliament, no time frame can be indicated.